

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 716/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for three transmission assets under Transmission System associated with Northern Region Strengthening Scheme-XXII (NRSS-XXII) in Northern Region (NR)
- Date of Hearing** : 9.7.2021
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties Present** : Shri S. S. Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following transmission assets forming part of the Combined Asset under Transmission System associated with Northern Region Strengthening Scheme-XXII (NRSS-XXII) in NR:
- Asset-A:** 400 kV D/C Kishenpur-Samba Transmission Line along with bays at both ends, 01 number 315 MVA, 400/220 kV ICT-I along with associated bays at Samba and 03 numbers 220 kV line bays;
- Asset-B1:** 400/220 kV, 315 MVA ICT-II at Samba Sub-station along with associated bays and three numbers 220 kV line bays; and
- Asset-B2:** 01 number 400 kV, 80 MVAR Bus Reactor at Samba Sub-station along with associated bays under the Transmission System associated with Northern Region Strengthening Scheme-XXII in the Northern Region.
- b. The date of commercial operation of all the transmission assets was 1.4.2013;



- c. The trued-up transmission tariff of Asset-B1 and Asset-B2 for 2009-14 period and tariff for 2014-19 period was allowed vide order dated 23.2.2016 in Petition No. 73/TT/2015 and for Asset-A1, it was allowed vide order dated 6.7.2018 in Petition No. 60/TT/2018;
  - d. The actual cost claimed for Asset-A and Combined Asset B (Asset-B1 and Asset-B2) is within the apportioned approved cost;
  - e. All the transmission assets under the scope of NRSS-XXII are covered in this petition;
  - f. The information sought through Technical Validation letter was filed vide affidavit dated 9.2.2021, wherein details of vendor-wise Additional Capital Expenditure (ACE) claimed, justification for ACE claimed under Regulation 14(3)(v) of the 2014 Tariff Regulations for works completed prior to cut-off date i.e. 2016-17 onwards have been submitted;
  - g. No reply has been received from any of the Respondents; and
  - h. Requested to grant the trued-up tariff and tariff for the 2019-24 tariff period as claimed in this petition.
3. In response to a query of the Commission for impleading all concerned beneficiaries in NR including PTCUL, the representative of the Petitioner submitted that all concerned beneficiaries including PSPCL and UPCL have been impleaded.
4. After hearing the representative of the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

